to negotiate and sign long term settlements with the unions of both divisions at the same time.

## Railway Line in South Eastern Railway Zone

\*718. SHRI B. C. MAHANTI: Will the Minister for RAILWAYS be pleased to state:

- (a) the length in kilometers of the main line from Howrah to Walt air in the South Eastern Railway and which portion or portions of the said line have been doubled so far:
- (b) the length of the railway lines spread in the States of West Bengal, Orissa, Andhra Pradesh and Madhya Pradesh within the jurisdiction of the South Eastern Railway, State-wise; and
- (c) the number of railway lines proposed t<sub>0</sub> be laid during the Fifth Five Year Plan period in Orissa?

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): (a) to (c) A statement is laid on the Table of the Sabha.

## Statement

- (a) The entire line of 879 km. between Howrah and Waltair is already doubled.
- (b) Route kilometres of railway lines of South Eastern Railway falling in West Bengal, Orissa, Andhra Pradesh and Madhya Pradesh are as follows:

	Route Km a on 31-3-73
West Bengal	854.76
Orissa	1875.98
Andhra Pradesh	534.91
Madhya Pradesh	1993.32

(c) The construction of B. G. line from Banspani to Jakhapura (176 km.) at an estimated cost of Rs. 39 crores is included in the Budget for 1974-75.

## Appointment of Judicial Officers as members of I.T. Tribunals

\*719. SHRI O. P. TYAGI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) the names of the Judicial Officers of the State of Haryana and Union Territory of Delhi who are working as members of the Income-Tax Appella'e Tribunals;
- (b) how many of them have been permanently absorbed as members of the Tribunal; and
- (c) what are the reasons for which others have not been absorbed even after a period of two years of their appointment to the Tribunals?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) and

- (b) (1) Shri M. R. Sikkha, a permanent member of the State Judicial Service under the Government of Haryana, appointed to officiate as Judicial Member in the Incometax Appellate Tribunal with effect from 15th November, 1969 and permanently absorbed in the post of Member with effect from 1st June, 1973; and
- (2) Shri H. C. Goel. a permanent member of the Delhi Judicial Service, appointed to officiate as Judicial Member of the Tribunal on probation for two years with effect from the 25th March, 1974.
- (c) Does not arise as Shri H. C. Goel can be considered for permanent absorption only if a permanent vacancy in the post of Member becomes available after he has completed the period of probation satisfactorily, which he has not yet done.